IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAIN MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.

FIR No. 157/2020 PS: DBG Road State Vs. Mohd. Shaaib Khan U/s 392/34 IPC Bail application

29.08.2020

<u>Proceedings on this matter has been conducted via Video Conferencing</u> through Cisco Webex.

This is an application u/s 437 Cr.PC received through E-mail as moved on behalf of the applicant/accused Mohd. Shoaib Khan for grant of regular bail.

Present:

Sh. Rajiv Kamboj, Ld. APP for the State has been joined via

Video Conferencing through Cisco Webex.

Sh. Saurabh Tyagi, Ld. Counsel for accused has been joined via

Video Conferencing through Cisco Webex.

Reply of IO has not been received through email.

Let reply to the bail application be filed by IO through E-mail on

the next date.

At request, be put up for hearing arguments on bail application on

02.09.2020.

Copy of this order be uploaded on the official website of Delhi

District Courts.

(Arul Varma) CMM (Central), Delhi 29.08.2020